

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 1476 of 2019

IN THE MATTER OF:

Devmata Commercials Pvt. Ltd. ...Appellant

Vs

Sunrise TSR Factory & Ors.Respondents

Present:

**For Appellant: Mr. Krishnendu Datta and Mr. Ashok K. Jain,
Advocates.**

**For Respondents: Mr. Abhijeet Sinha, Ms. Ayushi and Mr. Kamesh
Vedula, Advocates.**

With

Company Appeal (AT) (Insolvency) No. 33 of 2020

IN THE MATTER OF:

Devmata Commercials Pvt. Ltd. ...Appellant

Vs

Sunrise TSR Factory & Ors.Respondents

Present:

For Appellant: Mr. Ashok K. Jain, Advocate.

**For Respondents: Mr. Abhijeet Sinha, Ms. Ayushi and Mr. Kamesh
Vedula, Advocates.**

ORDER

29.01.2020: Learned counsel for the Resolution Professional seeks and is allowed for extension of time for filing reply affidavit by one week. Rejoinder, if any, be filed within 3 days thereof.

Company Appeal (AT) (Insolvency) No.1476 of 2019 & 33 of 2020

The Resolution Professional shall be at liberty to file latest status report.

Post these appeals 'for orders' on **18th February, 2020.**

[Justice Bansi Lal Bhat]
Member (Judicial)

[V. P. Singh]
Member (Technical)

[Shreesha Merla]
Member (Technical)

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